



2026:AHC:33236

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1934 of 2026

Jogendra Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Durvesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Durvesh Kumar, learned counsel for the petitioner, as well as Sri R.S. Umrao, learned Standing Counsel.

2. The grievance of the writ petitioner is that he was posted as a Constable and had tendered his resignation, which was accepted by order dated 04.11.2025. Thereafter, the petitioner applied for recruitment to the post of Sub-Inspector; however, according to him, the same could not materialize. The petitioner has now preferred an application seeking withdrawal of his resignation.

3. Learned Standing Counsel submits that the order dated 04.11.2025 accepting the resignation has not been challenged in the present writ petition. However, the relief sought is in the nature of a mandamus commanding the respondents to recall and set aside the order dated 4.11.2025.

4. In the opinion of this Court, since the order dated 04.11.2025 accepting the resignation is not under challenge, and merely because a representation dated 12.12.2025 has been preferred by the petitioner seeking recall of the said order, this Court does not find it appropriate to issue a writ of mandamus for disposal of the representation, particularly when nothing has been shown as to under which statutory provision such a representation would lie.

5. Be that as it may, no interference is called for in the present matter. It is

open for the petitioner to avail such remedy as may be available to him under law.

6. Accordingly, the writ petition stands ***dismissed.***

(Vikas Budhwar,J.)

February 10, 2026
Sushma